

Date: 8th July, 2020

To,

Hon'ble Chief Justice,

Bombay High Court, Mumbai.

Subject: Representation on behalf of Advocates practicing in Bombay High Court for

- i) Resuming regular physical hearings with safety precautions, or
- ii) Starting regular hearings via video-conferencing, or
- iii) Starting a hybrid system of hearings involving both physical and virtual hearings.

Sir,

1. The world is going through an unprecedented situation wherein every institution is struggling to deliver what is expected from it as an institution. Whether it is an industrial institution, financial institution, logistical institution, educational institution, law enforcement institution or healthcare institution, they all are under immense constraints while pursuing their objectives in these trying times.
2. Court as a justice dispensation institution is no exception to this. Justice administration as a function of the State has suffered a great damage and court functioning has been severely restricted due to the pandemic. During the last three and half months, the Bombay High Court in Mumbai and at its benches has been unable to function to its full strength and the temporary solution to this situation by having court hearings through virtual medium of video conferencing is insufficient to meet the vast needs and enormous case load on the justice administration system.
3. Courts are unable to gather for physical hearings as usual and the benches available for video conferencing are unable to cater to the pending litigation.

4. A large number of lawyers who are regularly practicing in the High Court in Mumbai and at its benches are familiar with the digital workings of the court which were prevalent at the time of initiation of the lockdown. Drafting of matters, recordings of evidence in commissions, arbitral proceedings, digital payment of court fees involve use of computers and other digital equipments. Court management, case management and other updates were also being done through internet systems even before the pandemic and to that extent the digital platforms are being used and are familiar to most.
5. But the infrastructure needed to prepare a matter digitally, file it and to conduct a hearing with entirely digital devices is something which may require a huge upgrade in the infrastructure of the court and of the office of an advocate. This also involves a substantial investment of funds to make the infrastructure available and functional for the courts as well as for the advocates.
6. In a situation like this it is not possible for all lawyers to be able to upgrade their offices and workplaces to meet these infrastructural demands. So also there are a large number of lawyers who before the start of the pandemic used to operate from their home or from bar rooms or from common working places like high court law libraries who may not be able to gather all the infrastructural instruments at their homes to be able to conduct matters through video conferencing.
7. It is not possible to completely convert physical proceedings into digital/virtual format in a short time, which may require an enormous amount of scanning, pagination, digitalising of evidentiary record to be able to conduct matters. Digital connectivity is also not consistent.
8. The current situation is hampering the disposal of pending litigation which is in turn slowing the financial growth and adding to the current economic crisis.
9. Lawyers who are an integral part of justice administration system are also suffering at this juncture. Because of the limited functioning of courts, the professional incomes of most of the lawyers have been reduced to nil. Lawyers, particularly junior lawyers, are finding it difficult to survive during this time. In addition to that even to

function to a limited extent through video conferencing involves a great amount of infrastructural upgradation which involves substantial cost. It was in the news recently that an advocate committed suicide due to financial problems. Some advocates and law firms have vacated their offices as they are unable to pay rents. Instances such as big percentage of salary being deducted, delay in salary payment, bulk laying-off or the looming threat thereof, loss of confidence/aggression of litigants to pursue a matter, and majorly the absolute uncertainty of future prospects, require immediate attention of the Chief Justice.

10. It is imperative in this scenario that the High Court should resume functioning in physical form. With restrictions and elaborate rules for safety of judges, lawyers and the court staff this is possible. The pandemic may take a good time to subside and in these testing times, we as an institution have to adopt the best practices prevalent in other courts to fulfil our noble duty in justice administration. Currently the pending matters are beyond listing due to availability of limited number of benches through video conferencing facility which is adding to the pendency of matters and also causing damage to interest of the clients because of the delay in disposal of matters.
11. The Calcutta High Court is leading the way in this. Its notification dated 5th June 2020 is very informative and educating about how to go ahead and plan this exercise of physical hearings.
12. High Court of Kerala and High Court of Delhi are also exploring the physical court hearing options. Delhi High Court, which is closer to Bombay High Court in terms of being in a populated city where the infected and active Covid19 cases are higher in number, had already started with physical hearings of the cases though the arrangement has been put on a temporary hold at the moment. High Court of Calcutta and High Court of Kerala would be starting physical hearings from the week commencing from Monday, 6th July 2020.
13. The Madras High Court has decided to function through video conferencing though the High Court's Notification dated 4th July 2020 which has made it clear that from 6th July 2020 the court will function in full strength.

14. Court staff has already been included in the list of essential services staff to be eligible for travel by local trains. So also, BEST is offering its bus services to the court staff.

In view of the above we humbly request Your Lordship to consider the following:

- A) Physical hearings may be resumed in the High Court with appropriate safety regulations. Advocates who may not be able to attend physical courts may be given an option to appear virtually.
- B) In the alternative to full physical hearing or in addition to limited physical hearings, the court may commence virtual hearings for the regular causelists with all or higher number of benches functioning every day of the week.
- C) Advocates must be encouraged to use video conferencing, and if they have no access to video conferencing facilities due to lack of infrastructure; video conferencing facilities be set up at multiple rooms in the High Court premises including in the premises of the bar associations and libraries. Mobile video conferencing facilities may be set up for the suburbs and satellite towns as have been set up by the Telangana High Court.

The bar associations may be roped in to provide training to advocates in respect of digital court filing and virtual court hearings. In time several entrepreneurs also will take up this opportunity to set up such video conferencing facilities to facilitate such operations.

Sincerely,

[Advocates who have endorsed this representation have been listed in a sheet alongwith their Enrolment numbers enclosed herewith.]

Kindly [click here](#) to endorse this Petition

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
1	Mr. B A Desai (Sr. Advocate)	MAH/0157/1957	I hereby endorse the contents of the Representation
2	Yusuf Hatim Muchhala (Sr. Advocate)	MAH/221/1962	I hereby endorse the contents of the Representation
3	Mohamed Arshad Haindaday	MAH/279/1966	I hereby endorse the contents of the Representation
4	AdvGaurav I deshpane	MAH/2009/1971	I hereby endorse the contents of the Representation
5	Zohair Zaidy	MAH/256/1975	I hereby endorse the contents of the Representation
6	Rajani Iyer (Sr. Advocate)	MAH/907/1978	I hereby endorse the contents of the Representation
7	Adv. Dr. Ashok Yende	MAH/818/1979	I hereby endorse the contents of the Representation
8	Ramakant Paranjpe	MAH/282/1980	I hereby endorse the contents of the Representation
9	Dhongade.B.D	MAH/45/1981	I hereby endorse the contents of the Representation
10	Arif Bookwala (Sr. Advocate)	MAH/1031/1982	I hereby endorse the contents of the Representation
11	Sunip Sen	MAH/889/1983	I hereby endorse the contents of the Representation
12	Tejas vora	MAH /799/1984	I hereby endorse the contents of the Representation
13	Anand Parchure	MAH/1983/1984.	I hereby endorse the contents of the Representation
14	KHURSHID A RAJPUT	MAH/ 153/1985	I hereby endorse the contents of the Representation
15	Pradeep Rajagopal	MAH/ 251/1985	I hereby endorse the contents of the Representation
16	Vivek Sharma	MAH/1370/1985	I hereby endorse the contents of the Representation
17	Ramlal somani	MAH/0925/1988	I hereby endorse the contents of the Representation
18	Indravadan.G.Buddhadev	MAH/0389/1988	I hereby endorse the contents of the Representation
19	Mahendra Sheshrao Patil Advocate	MAH/1420/1989	I hereby endorse the contents of the Representation
20	Piyush Navinchandra Shah	MAH/295/1989	I hereby endorse the contents of the Representation
21	Avinash Kalraiya	MAH/1436/1989	I hereby endorse the contents of the Representation
22	ADVOCATE RAMESH S P PANDEY	MAH/143/1990	I hereby endorse the contents of the Representation
23	Dhande Sudhakar Baliramji	MAH/1642/1990	I hereby endorse the contents of the Representation
24	Manjari Shah	MAH/1298/1990	I hereby endorse the contents of the Representation
25	K.V.SatyanarayanReddy	MAH/1805/1990	I hereby endorse the contents of the Representation
26	Rui Rodrigues	MAH/1237/1990	I hereby endorse the contents of the Representation
27	Sanjay Pandurang Khale	MAH/1152/1991	I hereby endorse the contents of the Representation
28	Gobinda Mohanty	MAH/942/1991	I hereby endorse the contents of the Representation
29	Prasad K Kulkarni	MAH/1468/1992	I hereby endorse the contents of the Representation
30	Adv. Mafat M G Chopra Jain	MAH/1459/1992	I hereby endorse the contents of the Representation
31	Mohit Pandurang Jadhav	MAH/1722/1993	I hereby endorse the contents of the Representation
32	Syed Ghulam Abbas Kazmi	MAH/610/1993	I hereby endorse the contents of the Representation
33	Shailesh Suresh Ghag	MAH/1528/1993	I hereby endorse the contents of the Representation
34	Yes	MAH/1510/1993	I hereby endorse the contents of the Representation
35	Atul Mahajan	MAH/2396/1993	I hereby endorse the contents of the Representation
36	Kamal Khata	MAH/1559/1993	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
37	Manish Kenia	MAH/1244/1993	I hereby endorse the contents of the Representation
38	Trushar Bhavsar	MAH/1250/1994	I hereby endorse the contents of the Representation
39	Adv Vaishali Tikle	MAH/2192/1995	I hereby endorse the contents of the Representation
40	Arvind M Bhalerao	MAH/871/1995	I hereby endorse the contents of the Representation
41	Adv. Nitin shinde	MAH/2582/1995	I hereby endorse the contents of the Representation
42	Raju b. Mehadia	MAH/2223/1995	I hereby endorse the contents of the Representation
43	Nishikant Ramchandra Degaonkar	MAH/2830/1995	I hereby endorse the contents of the Representation
44	Anuja Sunil Gotad	MAH/335/1996	I hereby endorse the contents of the Representation
45	MANAV HARIOM BABULAL	MAH/2382/1998	I hereby endorse the contents of the Representation
46	Surel shah	MAH/2997/1999	I hereby endorse the contents of the Representation
47	Ptjakt M. Arjunwadkar	MAH/2995/1999	I hereby endorse the contents of the Representation
48	Advocate Vivek M Sharma	MAH/3865/1999	I hereby endorse the contents of the Representation
49	Tushar C. Deshpande	MAH/568/1999	I hereby endorse the contents of the Representation
50	Uma Bhattad	MAH/2512/1999	I hereby endorse the contents of the Representation
51	Charul. Abuwala. Dave and co partner	MAH/759/1999	I hereby endorse the contents of the Representation
52	Jaydeep Raut	MAH/2423/1999	I hereby endorse the contents of the Representation
53	Vinod Kothari	MAH/4695/1999	I hereby endorse the contents of the Representation
54	Rina H Pujara	MAH/965/1999	I hereby endorse the contents of the Representation
55	Sachin Bhate	MAH/2993/1999	I hereby endorse the contents of the Representation
56	Ravichandra Kini	MAH/1959/1999	I hereby endorse the contents of the Representation
57	NIPA SHAH	MAH/2150/1999	I hereby endorse the contents of the Representation
58	Filji Frederick	MAH/1440/2000	I hereby endorse the contents of the Representation
59	Vidya Kulkarni	MAH/2143/2000	I hereby endorse the contents of the Representation
60	Ashutosh Kulkarni	MAH/1159/2000	I hereby endorse the contents of the Representation
61	Rakesh ऋ Akole	MAH/1660/2000	I hereby endorse the contents of the Representation
62	Kalpesh Joshi	MAH/1497/2000	I hereby endorse the contents of the Representation
63	Devendra Chauhan	MAH/2935/2000	I hereby endorse the contents of the Representation
64	Rizvi Syed Akbar Nihal Akhtar	MAH/3102/2000	I hereby endorse the contents of the Representation
65	Rajendra Shrirang Bade	MAH/2234/2001	I hereby endorse the contents of the Representation
66	Matters through video conferencing are preferred	MAH/3288/2001	I hereby endorse the contents of the Representation
67	Archana B kololgi	MAH/280/2001	I hereby endorse the contents of the Representation
68	Adv.Ajay D.Tote	MAH/149/2002	I hereby endorse the contents of the Representation
69	Prabhanjan naikwade	MAH/1474/2002	I hereby endorse the contents of the Representation
70	Sonal	MAH/2032/2002	I hereby endorse the contents of the Representation
71	Rahul Motkari	MAH/1720/2002	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
72	PADMANABH	MAH/3925/2002	I hereby endorse the contents of the Representation
73	Sheetal chaturvedi	MAH/3525/2002	I hereby endorse the contents of the Representation
74	Yasmin Tavaría	MAH/752/2003	I hereby endorse the contents of the Representation
75	Girish Agrawal	MAH/2557/2003	I hereby endorse the contents of the Representation
76	Mahindra Deshmukh	MAH/5140/2003	I hereby endorse the contents of the Representation
77	Vishal Tambat	MAH/1747/2003	I hereby endorse the contents of the Representation
78	Prachi Khandge	MAH/2339/2003	I hereby endorse the contents of the Representation
79	Dushyant pagare	MAH/1020/2004	I hereby endorse the contents of the Representation
80	Adv Girish kunte	MAH/2333/2004	I hereby endorse the contents of the Representation
81	Kavita	MAH/716/2004	I hereby endorse the contents of the Representation
82	Satyajeet M.Mirajkar	MAH/2904/2004	I hereby endorse the contents of the Representation
83	Pradeep J. Thorat	MAH/2581/2004	I hereby endorse the contents of the Representation
84	Adv Jitendra Jumde	MAH/1806/2004	I hereby endorse the contents of the Representation
85	Ramesh Ananda Jadhav	MAH/886/2004	I hereby endorse the contents of the Representation
86	Prabhakar Jadhav	MAH/1829/2005	I hereby endorse the contents of the Representation
87	Bapu Holambe Patil	MAH/0569/2005	I hereby endorse the contents of the Representation
88	Adv. Ashwin Mishra	MAH/3996/2005	I hereby endorse the contents of the Representation
89	Rakesh k. Singh	MAH/2637/2005	I hereby endorse the contents of the Representation
90	MANOJ MANIKRAO KONDEKAR	MAH/4386/2005	I hereby endorse the contents of the Representation
91	Naveena Kumai	MAH/1016/2005	I hereby endorse the contents of the Representation
92	Jimmy M Gonsalves	MAH/5531/2005	I hereby endorse the contents of the Representation
93	Adv. Aniket Vagal	MAH/2322/2006	I hereby endorse the contents of the Representation
94	Nitesh V Bhutekar	MAH/2819/2006	I hereby endorse the contents of the Representation
95	KIRAN SHRIRANG MOHITE	MAH/3722/2006	I hereby endorse the contents of the Representation
96	Rashid A Khan	MAH/383/2006	I hereby endorse the contents of the Representation
97	Adv. Ravindra Gopal Gadgil	MAH/3546/2006	I hereby endorse the contents of the Representation
98	Najamoddin Deshmukh	MAH/1764/2006	I hereby endorse the contents of the Representation
99	Adv. Pooja Sawant	MAH/5584/2006	I hereby endorse the contents of the Representation
100	Adv. Shamim Rashid Shaikh	MAH/3212/2006	I hereby endorse the contents of the Representation
101	Dhananjayrao Ranaware	MAH/2346/2006	I hereby endorse the contents of the Representation
102	Vishwanth Patil	MAH/4616/2006	I hereby endorse the contents of the Representation
103	Rahul kadam	MAH/1787/2006	I hereby endorse the contents of the Representation
104	Rahul M More	MAH/3044/2006	I hereby endorse the contents of the Representation
105	Gunjan Shah	MAH/2153/2006	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
106	Asif Naqvi	MAH/1062/2006	I hereby endorse the contents of the Representation
107	Rahul T. Deshmukh	MAH/146/2006	I hereby endorse the contents of the Representation
108	Rahul Jain	MAH/3668/2007	I hereby endorse the contents of the Representation
109	Nitin Babgonda Patil	MAH/516/2007	I hereby endorse the contents of the Representation
110	Mohd shahid	MAH/1076/2007	I hereby endorse the contents of the Representation
111	Monarch Bhatt	MAH/4250/2007	I hereby endorse the contents of the Representation
112	Sachin Pandey	MAH/6015/2007	I hereby endorse the contents of the Representation
113	Pramod Bhosle	MAH/1061/2007	I hereby endorse the contents of the Representation
114	sandeep dilip shinde	MAH/0310/2007	I hereby endorse the contents of the Representation
115	Pankaj Dinesh Purway	MAH/3267/2007	I hereby endorse the contents of the Representation
116	Kamaljit Singh Sandhu	MAH/3651/2007	I hereby endorse the contents of the Representation
117	Vinay Shukla	MAH/5292/2007	I hereby endorse the contents of the Representation
118	Vinay B Shukla	MAH/5292/2007	I hereby endorse the contents of the Representation
119	Mujahid Hamid Mulla	MAH/0725/2007	I hereby endorse the contents of the Representation
120	Vanita Chandrakant Giri	MAH/1736/2007	I hereby endorse the contents of the Representation
121	Ajay Kanawade	MAH/1830/2007	I hereby endorse the contents of the Representation
122	Sandeep B sontakke	MAH/2030/2007	I hereby endorse the contents of the Representation
123	Akshay Pradeep Jadhav	MAH/4128/2007	I hereby endorse the contents of the Representation
124	Adv. Nikhil S. Karnawat	MAH / 2778 / 2008	I hereby endorse the contents of the Representation
125	Adv. Ashwin Ramrao Ingole	MAH/3292/2008	I hereby endorse the contents of the Representation
126	Nikhilesh Pote	MAH/4932/2008	I hereby endorse the contents of the Representation
127	BHOJRAJ BARAL	MAH/4012/2008	I hereby endorse the contents of the Representation
128	Manoj Shirsat	MAH/3169/2008	I hereby endorse the contents of the Representation
129	Chinmay Gupte	MAH/838 /2008	I hereby endorse the contents of the Representation
130	Kunal Dalal	MAH/919/2008	I hereby endorse the contents of the Representation
131	Prashant C Mohite	MAH/1187/2008	I hereby endorse the contents of the Representation
132	Mahek Bookwala Shetty	MAH/1771/2008	I hereby endorse the contents of the Representation
133	DHANANJAY RAOSAHEB WAGH	MAH/3378/2008	I hereby endorse the contents of the Representation
134	Rima Merchant	MAH/5143/2008	I hereby endorse the contents of the Representation
135	Ms. Rachana R. Chavan	MAH/916/2008	I hereby endorse the contents of the Representation
136	Pranav Sampat	MAH/3749/2008	I hereby endorse the contents of the Representation
137	Sanjay Mallesh Yegurwar	MAH/5350/2008	I hereby endorse the contents of the Representation
138	ANKUSH SURESH GAIKWAD	MAH/3376/2008	I hereby endorse the contents of the Representation
139	Kainaz Irani	MAH/4655/2009	I hereby endorse the contents of the Representation
140	Khushboo Gagrani	MAH/5406/2009	I hereby endorse the contents of the Representation
141	Arya hemant Ambre	MAH /4436 /2009	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
142	Sanjay K. Gunjkar	MAH/ 5870/2009	I hereby endorse the contents of the Representation
143	Nirbhay Chawhan	MAH/3738/2009	I hereby endorse the contents of the Representation
144	Satishkumar Chettiyar	MAH/4535/2009	I hereby endorse the contents of the Representation
145	Dhruti Kapadia	MAH/4444/2009	I hereby endorse the contents of the Representation
146	J M Shah	MAH/6058/2009	I hereby endorse the contents of the Representation
147	Shalaka	MAH/4255/2009	I hereby endorse the contents of the Representation
148	Seegarla Shrikant Murlidhar	MAH / 4980 / 2009	I hereby endorse the contents of the Representation
149	AVINASH GOKHALE	MAH/4607/2009	I hereby endorse the contents of the Representation
150	Akshay Patkar	MAH/4930/2009	I hereby endorse the contents of the Representation
151	Adv. Nilesh Chauhan	MAH/5861/2009	I hereby endorse the contents of the Representation
152	Madhav Thorat	MAH/4511/2009	I hereby endorse the contents of the Representation
153	Ashish Tarwani	MAH/6478/2010	I hereby endorse the contents of the Representation
154	Mohammed Wasim Qureshi	MAH/435/2010	I hereby endorse the contents of the Representation
155	Mayur Agarwal	MAH/5280/2010	I hereby endorse the contents of the Representation
156	Nikhil Patil	MAH/4463/2010	I hereby endorse the contents of the Representation
157	Priya Vitthal Sankpal	MAH/4911/2010	I hereby endorse the contents of the Representation
158	Shweta sangtani	MAH/3296/2010	I hereby endorse the contents of the Representation
159	Nadeem Mohd Salim Shaikh	MAH/2336/2010	I hereby endorse the contents of the Representation
160	Shrikant sonkawade	MAH/4462/2010	I hereby endorse the contents of the Representation
161	Rameshwar Gajanan Shatalwar	MAH/4420/2010	I hereby endorse the contents of the Representation
162	Mr deshpane advocate	MAH/2828/2010	I hereby endorse the contents of the Representation
163	Adv. G S Telangre	MAH/4720/2010	I hereby endorse the contents of the Representation
164	Nilesh Y. Ukey	MAH/4489/2010	I hereby endorse the contents of the Representation
165	Kamlesh Bharat Palekar	MAH/2822/2010	I hereby endorse the contents of the Representation
166	Jitendra Gaikwad	MAH/42/2010	I hereby endorse the contents of the Representation
167	Sandeep Jalan	MAH/1189/2010	I hereby endorse the contents of the Representation
168	Avinash Chandrakant Birajdar	MAH/3846/2010	I hereby endorse the contents of the Representation
169	SHUBRO DEY	MAH/6978/2010	I hereby endorse the contents of the Representation
170	Adv. Rushikesh Chandrashekhar Barge	MAH/4991/2011	I hereby endorse the contents of the Representation
171	Deval Anja	MAH/4100/2011	I hereby endorse the contents of the Representation
172	Siddharth Bafna	MAH/4414/2011	I hereby endorse the contents of the Representation
173	Regular hearing through VC	MAH/3677/2011	I hereby endorse the contents of the Representation
174	ADV. SHAILENDRA S. PENDSE	MAH/1034/2011	I hereby endorse the contents of the Representation
175	Amol Wagh	MAH/4090/2011	I hereby endorse the contents of the Representation
176	Yes regular physical court is needed. Permission also is to be given to travel by local train.	MAH/3572/2011	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
177	Adv Vishnu	MAH/607/2011	I hereby endorse the contents of the Representation
178	Pankaj kandhari	MAH/3386/2012	I hereby endorse the contents of the Representation
179	Ravish Zamindar	MAH/4977/2012	I hereby endorse the contents of the Representation
180	Gireesh U. G. Menon	MAH/5328/2012	I hereby endorse the contents of the Representation
181	Kirti Purohit	MAH/1797/2012	I hereby endorse the contents of the Representation
182	Adv Jaya Misal	MAH/1932/2012	I hereby endorse the contents of the Representation
183	JAHAN AJAY CHOKSHI	MAH/3634/2012	I hereby endorse the contents of the Representation
184	Rohit Gupta	MAH/179/2012	I hereby endorse the contents of the Representation
185	Nerissa Almeida	MAH/5055/2012	I hereby endorse the contents of the Representation
186	Sanjay Kumar Lalit	MAH/3434/2013	I hereby endorse the contents of the Representation
187	Lalit Patel	MAH/4864/2013	I hereby endorse the contents of the Representation
188	Premsing Girase	MAH/2412/2013	I hereby endorse the contents of the Representation
189	Ankit Tripathi	MAH/3611/2013	I hereby endorse the contents of the Representation
190	Ayodhya Shrinivas Patki	MAH/5490/2013	I hereby endorse the contents of the Representation
191	Adv. Dhrutiman joshi	MAH/3753/2013	I hereby endorse the contents of the Representation
192	Sharique R Nachan	MAH/3883/2013	I hereby endorse the contents of the Representation
193	Vinayak Kumbhar	MAH/3200/2013	I hereby endorse the contents of the Representation
194	Chirag Chanani	MAH/4300/2014	I hereby endorse the contents of the Representation
195	Dhanalakshmi S Krishnaiyer	MAH/5646/2014	I hereby endorse the contents of the Representation
196	tanaya Patankar	MAH/3838/2014	I hereby endorse the contents of the Representation
197	Shriniket Deshpande	MAH/6442/2014	I hereby endorse the contents of the Representation
198	Zaman Ali	MAH/3028/2014	I hereby endorse the contents of the Representation
199	Adv Avinash R Khanokkar	MAH/2160/2014	I hereby endorse the contents of the Representation
200	Manjunath Hegde	MAH/46/2014	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
201	Vijay Dighe	MAH/1556/2014	I hereby endorse the contents of the Representation
202	Milan Annappa Hebballi	MAH/4307/2014	I hereby endorse the contents of the Representation
203	Seoula Avilia Vas	MAH/4966/2014	I hereby endorse the contents of the Representation
204	Pankaj singh	MAH/4948/2014	I hereby endorse the contents of the Representation
205	Abbas Z Zaidy	MAH/3806/2014	I hereby endorse the contents of the Representation
206	Aishwarya Joshi	MAH/3618/2015	I hereby endorse the contents of the Representation
207	Saloni Ghule	MAH/3245/2015	I hereby endorse the contents of the Representation
208	Jarin Mukesh Doshi	MAH/4051/2015	I hereby endorse the contents of the Representation
209	Ajinkya Jayant Jaibhave	MAH/5000/2015	I hereby endorse the contents of the Representation
210	Adv. Swaroopa Desai	MAH/596/2015	I hereby endorse the contents of the Representation
211	Aniesh S. Jadhav	MAH/4396/2015	I hereby endorse the contents of the Representation
212	Mohammad Ashraf	MAH/5586/2015	I hereby endorse the contents of the Representation
213	Prasad Bhalchandra Vaidya	MAH/360/2015	I hereby endorse the contents of the Representation
214	Savitri Dubey	MAH/5487/2015	I hereby endorse the contents of the Representation
215	Physical hearings must be resumed with proper safety guidelines and SOP	MAH/354/2016	I hereby endorse the contents of the Representation
216	Ali Kazmi	MAH/5786/2016	I hereby endorse the contents of the Representation
217	Sahil Dewani	MAH/4291/2016	I hereby endorse the contents of the Representation
218	Durga Desai	MAH/2898/2016	I hereby endorse the contents of the Representation
219	Sumit Kate	MAH/3592/2016	I hereby endorse the contents of the Representation
220	Mikdad Aziz Zummerwala	MAH/3469/2016	I hereby endorse the contents of the Representation
221	Abhay wadhwa	MAH/2718/2016	I hereby endorse the contents of the Representation
222	Prateeti Thakar	MAH/4124/2016	I hereby endorse the contents of the Representation
223	Jasmeet	MAH/4799/2016	I hereby endorse the contents of the Representation
224	Zoya Syed	MAH/3948/2016	I hereby endorse the contents of the Representation
225	Insiya ali	MAH/3986/2016	I hereby endorse the contents of the Representation
226	ADV SUYOG TORPE	MAH/3910/2017	I hereby endorse the contents of the Representation
227	Govindshankar Krishnan	MAH/6339/2017	I hereby endorse the contents of the Representation
228	Advocate Saif Mobhani	MAH/4928/2017	I hereby endorse the contents of the Representation
229	Kajal Joshi	MAH/5619/2017	I hereby endorse the contents of the Representation
230	Sangharsh V. Waghmare	MAH/5281/2017	I hereby endorse the contents of the Representation
231	Shashwat Rai	MAH/7355/2017	I hereby endorse the contents of the Representation
232	Divya Rajkumar Gupta	MAH/6351/2017	I hereby endorse the contents of the Representation
233	Kajal Malkan	MAH/6347/2017	I hereby endorse the contents of the Representation
234	Ojas Gole	MAH/636/2017	I hereby endorse the contents of the Representation

Sr. No.	Name	Advocate Enrollment Number	Do you endorse the contents of the Representation on behalf of the Advocates made to the Hon'ble Chief Justice of Bombay High Court?
235	Archit Chaturvedi	MAH/6204/2018	I hereby endorse the contents of the Representation
236	Mohamed Nawaz Hainday	MAH/442/2018	I hereby endorse the contents of the Representation
237	Shirish Shigwan	MAH/5994/2018	I hereby endorse the contents of the Representation
238	SAHIL ANSARI	MAH/4685/2018	I hereby endorse the contents of the Representation
239	Risha Sharma	MAH/6640/2018	I hereby endorse the contents of the Representation
240	Shubham Mittal	MAH/181/2018	I hereby endorse the contents of the Representation
241	Adv. Jigar K. Agarwal	MAH/1550/2018	I hereby endorse the contents of the Representation
242	Hetali Sheth	MAH/4325/2018	I hereby endorse the contents of the Representation
243	Aditya Mehta	MAH/4129/2018	I hereby endorse the contents of the Representation
244	VARPE ARCHANA UTTAMRAO	MAH/1691/2018	I hereby endorse the contents of the Representation
245	Rizwan A khan	MAH/5637/2018	I hereby endorse the contents of the Representation
246	Kiran Suryawanshi	MAH/1791/2018	I hereby endorse the contents of the Representation
247	Dhruvi Shah	MAH/1147/2018	I hereby endorse the contents of the Representation
248	MEHUL ASHOK KHETIA	MAH/1734/2018	I hereby endorse the contents of the Representation
249	Anushree	MAH/347/2019	I hereby endorse the contents of the Representation
250	Yash S. Bajaj	MAH/7944/2019	I hereby endorse the contents of the Representation
251	Bhoomi Ashok Katira	MAH/5710/2019	I hereby endorse the contents of the Representation
252	Usha Ravindra Singh	MAH/749/2019	I hereby endorse the contents of the Representation
253	Rajuram Kuleriya	MAH/794/2020	I hereby endorse the contents of the Representation
254	Shraddha Kanade	MAH/610/2020	I hereby endorse the contents of the Representation